

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar).

Sub:-Disposal of cases in which interim orders have been passed by Hon'ble High Court or record of the Trial Court has been summoned.

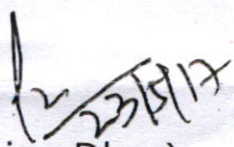
No: 54

Dated: 23-05-2017

C I R C U L A R

Registrar Judicial High Court Jammu and Srinagar shall identify all those cases (Civil/Criminal), pending before the High Court in which either interim orders for stay of proceedings before the Trial Court have been passed or record of the Trial Court has been summoned and thereafter all such cases be listed on priority basis before the Bench holding the roster.

By order

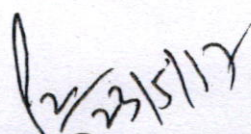

(Sanjay Dhar)
(Registrar General)

No: 5534-56/R.G Dated: 23-05-2017

Copy of the above forwarded to:

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K, for kind information of His Lordship.
2. Registrar Judicial Jammu/ Srinagar for compliance.
3. Secretary/Bench Secretary to Hon'ble Mr. Justice _____ with the request to place the same before His Lordship, for information.

✓ 4. P/C N/C for uploading on website.


(Registrar General)